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**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD**

**Open Court**

**Original Application No. 850 of 2007**

Wednesday this the 05<sup>th</sup> day of September 2007

**Hon'ble Mr. K.S. Menon, Member (A)**

Pradeep Kumar Shrivastava S/o Late Shri Bal Govind Shrivastava,  
R/o Mohalla-Vijainagar, Post Office Khaga, District-Fatehpur.

**By Advocate Shri D.P. Singh**

**Applicant**

**Versus**

1. Union of India through its Secretary Postal, Ministry of Communication Department, Dak Bhavan, Sansad Marg, New Delhi.
2. Post Master General (P.M.G.) Indian Postal Department at Lucknow.
3. Superintendent of Post Offices, Fatehpur Division, Fatehpur.
4. Sub Divisional Inspector (Postal) Bindaki, District Fatehpur.

**By Advocate Shri Saumitra Singh**

**Respondents**

**ORDER**

**By K.S. Menon, Member (A)**

Learned counsel for the applicant states that this O.A. has been filed challenging the Order dated 22.06.2007 passed by respondent No.3 by which recovery proceeding has been initiated against the applicant deducting Rs.2000/- per month from his salary. The total recovery amount is Rs.1,60,000/-, which is to be recovered in 80 installments. The applicant's counsel further states that in addition to the above mentioned recovery, the respondents had stopped one increment. He states that the impugned order and action of the respondents is illegal as no proper opportunity has been afforded to the applicant. He further states that a charge sheet was issued to the applicant and he has

*[Signature]*

submitted a reply to the said charge sheet. It is, however, seen that the applicant has not filed any appeal against the said impugned order dated 22.06.2007 and he has come to this Tribunal directly. Therefore, I feel that there is no point in considering this O.A. as the applicant has not exhausted the departmental remedies, available to him.

2. In view of above, applicant is directed to submit an Appeal to the competent authority against the said impugned order within a period of 2 weeks and the respondents are also directed to dispose of the said Appeal in accordance with Rules within a period of one month from the date they receive a copy of said Appeal/Representation from the applicant. The respondents are further directed not to recover any amount till such time the representation is disposed off. With these directions, the O.A. stands disposed off at the admission stage itself. No order as to costs.

*J. Munoz*  
Member (A)

/M.M./